

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 3067.2003

New Delhi this the 3rd day of December, 2004

Hon'ble Shri S.K.Naik, Member (A)

Shri G.R.Desh Bandhu,
R/0 339, Aravali Apartments,
Kalkaji, New Delhi.

Applicant

(By Advocate Shri Mohan Singh proxy for
Shri V.S.R.Krishna)

VERSUS

1. The Director General,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
2. The Secretary,
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.
3. The Under Secretary (Admn.),
Indian Council of Agricultural Research,
Krishi Bhawan, New Delhi.

Respondents

(By Advocate Shri Satish Kumar)

ORDER (ORAL)

Heard the learned counsel for the parties.

2. By virtue of this OA prayer has been made to quash the transfer order dated 15.1.2003. Learned counsel for respondents states at the Bar that the relief sought for by the applicant has been granted by the respondents-Departments and thus the OA has become infructuous.
3. Under the circumstances, the OA is dismissed as having become infructuous.

sk
(S.K.Naik)
Member (A)

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